

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO.3672  
TO BE ANSWERED ON 13.03.2026

**ALLOCATION OF FUNDS UNDER MISSION VATSALYA SCHEME**

3672. SHRI RAJIV PRATAP RUDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the funds allocated along with the number of children benefited under each of the sub-programmes of Mission Vatsalya, State/UT-wise, till date;
- (b) the details of child care institutions, specialised adoption agencies/centres established under the said scheme, State/UT-wise, particularly in Bihar;
- (c) the details of the sponsorship care, a component under the said scheme, including the age till which the child gets the benefits; and
- (d) the details of the process/protocols undertaken in case of the sighting of the child needing assistance including the initiatives undertaken to create awareness and strengthen implementation of the said scheme in the country, State/UT-wise?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI ANNPURNA DEVI)

(a) : The details of the funds allocated along with the number of children benefited under each of the sub-programmes of Mission Vatsalya, State and Union Territory-wise, till date are at **Annexure-I & II.**

(b) : The number of Child Care Institutions (CCIs) including Specialised Adoption Agencies funded under Mission Vatsalya Scheme during the financial year 2024-25 is placed at **Annexure-III.**

(c) : As per Section 2 (58) of the Juvenile Justice (Care and Protection of Children) Act, 2015, sponsorship is defined as the 'Provision of supplementary support, financial or otherwise, to the families to meet the medical, educational and developmental needs of the child'. The Ministry is implementing a centrally sponsored scheme namely "Mission Vatsalya" (erstwhile Child Protection Services (CPS) Scheme) under which support and financial assistance on predefined cost sharing pattern is provided to State and UT Governments for delivering services for children in difficult circumstances. As per the scheme guidelines, quantum of sponsorship of Rs.4000/-per child per month is available for Non-institutional Care of children in Need of Care and Protection.

As per Mission Vatsalya Scheme Guidelines, the sponsorship can be extended up to 18 years of age based on reasons to be recorded in writing by Juvenile justice Board, Child Welfare Committee, or the Children's Court.

(d) : Under the JJ Act, 2015 (Sections 27-30), the Child Welfare Committees have been empowered to take decisions with regard to the children in need of care and protection including orphans, keeping their best interest in mind. They are also mandated to monitor the functioning of the Child Care Institutions (CCIs). The Ministry organizes zonal conferences and sensitization/dissemination workshops under Mission Vatsalya Scheme to create awareness and strengthen implementation.

Mission Vatsalya scheme is a Centrally Sponsored Scheme (CSS) which is implemented through States/Union Territories (UTs) to deliver services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) which include Institutional Care and Non-Institutional Care. Under the scheme Institutional Care is provided through Child Care Institutions (CCIs), as a rehabilitative measure. The programmes and activities in Homes *inter-alia* include age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under the Non-Institutional Care component, support is extended for Adoption, Foster Care, After Care and Sponsorship. The primary responsibility of execution of the Act and implementation of Scheme lies with the States and UTs.

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**ANNEXURE -I**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UN-STARRED QUESTION NO.3672 FOR ANSWER ON 13.03.2026 BY SHRI RAJIV PRATAP RUDY REGARDING ALLOCATION OF FUNDS UNDER MISSION VATSALYA SCHEME**

**STATE AND UT-WISE DETAILS OF FUNDS RELEASED UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2022-23 TO 2025-26**

**(Rs. in Crores)**

S. No.	Name of the State	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26*
1	Andhra Pradesh	36.78	25.01	44.03	45.79
2	Arunachal Pradesh	29.36	24.35	5.32	8.02
3	Assam	37.35	59.66	31.39	38.26
4	Bihar	34.54	65.18	53.35	49.24
5	Chhattisgarh	7.65	44.66	39.10	30.80
6	Goa	0.06	0.00	5.14	3.46
7	Gujarat	23.30	47.10	19.50	14.86
8	Haryana	29.39	16.17	6.40	12.55
9	Himachal Pradesh	30.92	21.15	37.68	24.72
10	Jammu & Kashmir	28.23	43.64	44.75	34.53
11	Jharkhand	7.43	37.66	18.73	32.79
12	Karnataka	58.57	90.94	86.48	51.95
13	Kerala	12.85	22.27	12.03	17.47
14	Madhya Pradesh	46.91	60.85	117.24	63.51
15	Maharashtra	71.33	95.38	144.97	74.70
16	Manipur	48.27	29.24	68.15	34.36
17	Meghalaya	3.33	31.28	22.30	41.81
18	Mizoram	15.03	53.09	37.06	33.65
19	Nagaland	26.31	29.28	33.92	26.93
20	Odisha	37.55	60.28	68.83	56.25
21	Punjab	10.69	15.44	14.76	16.23
22	Rajasthan	66.00	42.84	74.98	29.51
23	Sikkim	10.47	5.80	16.21	9.82
24	Tamil Nadu	51.03	128.70	122.82	89.32
25	Telangana	28.25	39.98	36.97	33.60
26	Tripura	1.60	32.09	19.23	15.59
27	Uttar Pradesh	66.05	103.57	92.05	61.61
28	Uttarakhand	3.66	32.63	14.49	19.54
29	West Bengal	26.64	57.42	70.18	55.37
30	Andaman & Nicobar Island	3.75	2.68	3.13	3.60
31	Chandigarh	5.24	5.83	7.63	3.22
32	Dadra & Nagar Haveli and Daman & Diu	3.90	3.19	9.91	2.89
33	Delhi	15.07	3.89	7.62	10.65
34	Lakshadweep	0.00**	0.36	0.00**	0.09
35	Ladakh	1.42	4.39	3.81	3.20
36	Puducherry	5.84	5.67	4.17	4.65

\* Fund released under SNA and mother sanctions issued in SNA Sparsh till 10.03.2026

\*\*\*Proposal for fund release was not received from Lakshadweep.

**ANNEXURE -II**

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UN-STARRED QUESTION NO.3672 FOR ANSWER ON 13.03.2026 BY SHRI RAJIV PRATAP RUDY REGARDING ALLOCATION OF FUNDS UNDER MISSION VATSALYA SCHEME**

**STATE AND UT-WISE DETAILS OF THE NUMBER OF CHILDREN BENEFITED UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2022-23 TO 2025-26**

S. No.	States & UTs	Beneficiaries under Institutional Care				Beneficiaries under Non-Institutional Care			
		FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26
1	Andhra Pradesh	1504	1546	2152	2284	9150	10000	14187	14187
2	Arunachal Pradesh	206	206	420	222	840	1719	1318	1318
3	Assam	1380	1241	1615	1246	858	1919	2400	2400
4	Bihar	2088	2227	2958	3228	504	4001	6001	6001
5	Chhattisgarh	1974	1843	1876	1632	288	1137	1550	1550
6	Goa	526	461	519	405	27	62	93	93
7	Gujarat	1651	3195	2393	2987	506	450	472	466
8	Haryana	1239	963	946	960	5155	643	880	880
9	Himachal Pradesh	805	926	1390	1312	1347	1352	2028	2028
10	Jammu and Kashmir	817	1104	1385	1870	1398	4024	5092	5092
11	Jharkhand	1219	1238	1995	1765	3086	4629	6793	6793
12	Karnataka	3182	3110	4587	2853	3875	12449	18673	18673
13	Kerala	697	776	1345	1370	1133	1455	2182	2182
14	Madhya Pradesh	2292	2597	2303	2392	2377	13715	20572	20572
15	Maharashtra	3654	3495	3667	4185	9844	21680	32520	32520
16	Manipur	2121	2295	2296	2555	1120	1288	1932	1932
17	Meghalaya	972	1031	990	993	1028	1083	1285	1285
18	Mizoram	914	1172	1348	1742	591	1516	2011	2011
19	Nagaland	493	562	621	663	752	779	789	789
20	Odisha	4153	4431	4627	7311	1772	3697	5545	5545
21	Punjab	607	533	506	543	612	4150	2483	2483
22	Rajasthan	2560	2733	3958	4499	239	933	475	359
23	Sikkim	526	468	660	675	323	460	427	427
24	Tamil Nadu	7785	10118	12438	11217	2975	5411	8116	8116
25	Telangana	1129	2243	2485	2455	6454	4858	7287	7287
26	Tripura	829	948	1085	1235	305	1373	2059	2059
27	Uttar Pradesh	3238	3226	5420	5125	1766	10000	15000	15000
28	Uttarakhand	700	589	868	909	847	1817	1631	1631
29	West Bengal	6220	4744	7615	7725	1670	2750	4125	4125
30	Andaman & Nicobar	308	274	263	264	0	1	0	25
31	Chandigarh	202	222	344	370	199	309	350	350
32	Dadra & Nagar Haveli and Daman & Diu	28	36	64	58	519	984	929	815
33	Ladakh	25	84	77	96	29	411	482	482
34	Lakshadweep	-	-	-	-	-	-	-	20
35	Delhi	1206	1216	1012	1570	980	635	952	846
36	Puducherry	690	739	654	673	106	171	256	256

**ANNEXURE -III****ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UN-STARRED QUESTION NO.3672 FOR ANSWER ON 13.03.2026 BY SHRI RAJIV PRATAP RUDY REGARDING ALLOCATION OF FUNDS UNDER MISSION VATSALYA SCHEME****STATE AND UT-WISE DETAILS OF FUNDED CHILD CARE INSTITUTIONS UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2024-25**

<b>S. No.</b>	<b>States and UTs</b>	<b>FY 2024-25</b>
1	Andhra Pradesh	98
2	Arunachal Pradesh	11
3	Assam	58
4	Bihar	91
5	Chhattisgarh	105
6	Goa	23
7	Gujarat	81
8	Haryana	31
9	Himachal Pradesh	48
10	Jammu and Kashmir	62
11	Jharkhand	46
12	Karnataka	127
13	Kerala	45
14	Madhya Pradesh	102
15	Maharashtra	107
16	Manipur	87
17	Meghalaya	53
18	Mizoram	66
19	Nagaland	57
20	Odisha	142
21	Punjab	26
22	Rajasthan	140
23	Sikkim	27
24	Tamil Nadu	313
25	Telangana	67
26	Tripura	31
27	Uttar Pradesh	164
28	Uttarakhand	44
29	West Bengal	207
30	Andaman & Nicobar	10
31	Chandigarh	9
32	Dadra & Nagar Haveli and Daman & Diu	4
33	Ladakh	9
34	Lakshadweep	-
35	National Capital Territory of Delhi	39
36	Puducherry	29

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